

STATEMENT SHOWING THE OFFICER WISE MONTHLY PROGRESS OF ACTION PLAN 2022-2023 (01.07.2022 TO 31.03.2023) PERTAINING TO SESSIONS DIVISION, PANCHKULA UPTO 31.07.2022									
Nature of cases	Targeted as on 01.07.22	Included if any	Excluded if any	Disposal upto 31.07.2022	Balance as on 31.07.2022	Percentage of disposal upto 31.07.2022	10 and more than 10 years old cases targeted under Action Plan 22-23		
							pending on 01.07.2022	Disposal upto 31.07.2022	Balance upto 31.07.2022.
<b>Sh. Parveen Kumar Lal, Addl. Distt. &amp; Sessions Judge</b>									
Executions 20 oldest:	20				20	#VALUE!			0
Pending cases which are instituted upto 31.12.2018:	81			4	77	#VALUE!			0
Prevention of Corruption Act, 1988 which are more than one year Old:	7				7	#VALUE!			0
NDPS Act, 1985 which are more than one year Old:	3				3	#VALUE!			0
Cases in which accused are in custody for a period of more than one year:	4				4	#VALUE!			0
Remaining Cases of all categories					0	#VALUE!			0
<b>Total</b>	<b>115</b>	<b>0</b>	<b>0</b>	<b>4</b>	<b>111</b>	<b>#VALUE!</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Sh. Sunil Kumar II, Addl. Distt. &amp; Sessions Judge</b>									
Executions 20 oldest:	20			0	20	#VALUE!			0
Pending cases which are instituted upto 31.12.2018:	91				91	#VALUE!			0
Prevention of Corruption Act, 1988 which are more than one year Old:					0	#VALUE!			0
NDPS Act, 1985 which are more than one year Old:	2				2	#VALUE!			0
Cases in which accused are in custody for a period of more than one year:	2				2	#VALUE!			0
Remaining Cases of all categories					0	#VALUE!			0
<b>Total</b>	<b>115</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>115</b>	<b>#VALUE!</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Ms. Taranjit Kaur, Principal Judge, Family Court, PKL</b>									
Executions 25 oldest:	20			1	19	#VALUE!			
					0	#REF!			
					0	#REF!			
					0	#REF!			
					0	#REF!			
Remaining Cases of all categories	95			11	84	#VALUE!			
<b>Total</b>	<b>115</b>	<b>0</b>	<b>0</b>	<b>12</b>	<b>103</b>	<b>#VALUE!</b>			
<b>Ms. Taranjit Kaur, Principal Judge, Family Court, PKL</b>									
Executions 20 oldest:	60	0	0	1	59	#VALUE!	0	0	0
Pending cases which are instituted upto 31.12.2018:	172	0	0	4	168	#VALUE!	0	0	0
Prevention of Corruption Act, 1988 which are more than one year Old:	7	0	0	0	7	#VALUE!	0	0	0
NDPS Act, 1985 which are more than one year Old:	5	0	0	0	5	#VALUE!	0	0	0
Cases in which accused are in custody for a period of more than one year:	6	0	0	0	6	#VALUE!	0	0	0
Remaining Cases of all categories	95	0	0	11	84	#VALUE!	0	0	0
<b>Total</b>	<b>345</b>	<b>0</b>	<b>0</b>	<b>16</b>	<b>329</b>	<b>#VALUE!</b>	<b>0</b>	<b>0</b>	<b>0</b>

<b>COURTS OF CIVIL JUDGES-CUM-JUDICIAL MAGISTRATES</b>									
Nature of cases	Targeted as on 01.07.22	Included if any	Excluded if any	Disposal upto 31.07.2022	Balance as on 31.07.2022	Percentage of disposal upto 31.07.2022	pending on 01.07.2022	Disposal upto 31.07.2022	Balance upto 31.07.2022.
<b>Sh. Hitesh Garg, CJ(SD)-cum-ACJM</b>									
35 Executions	35				35	#VALUE!			0
Cases instituted upto 31.12.17	115			1	114	#VALUE!	2	0	2
Custody Case more than Six months Old.					0	#VALUE!			0
138 N.I Act instituted upto to the year 2018					0	#VALUE!			0
Remaining Cases of Civil and Criminal					0	#VALUE!			0
<b>Total</b>	<b>150</b>	<b>0</b>	<b>0</b>	<b>1</b>	<b>149</b>	<b>#VALUE!</b>	<b>2</b>	<b>0</b>	<b>2</b>
<b>Sh. Nitin Raj CJM,</b>									
35 Executions	35				35	#VALUE!			0
Cases instituted upto 31.12.17	114			15	99	#VALUE!	1	0	1
Custody Case more than Six months Old.	1				1	#VALUE!			0
138 N.I Act instituted upto to the year 2018					0	#VALUE!			0
Remaining Cases of Civil and Criminal					0	#VALUE!			0
<b>Total</b>	<b>150</b>	<b>0</b>	<b>0</b>	<b>15</b>	<b>135</b>	<b>#VALUE!</b>	<b>1</b>	<b>0</b>	<b>1</b>
<b>Ms.Gitanjali Goel, ACJ(SD)-cum-SDJM, Kalka</b>									
35 Executions	35			2	33	#VALUE!			0
Cases instituted upto 31.12.17	89			4	85	#VALUE!			0
Custody Case more than Six months Old.	3				3	#VALUE!			0
Cases under the Category of 138 N.I Act instituted upto to the year 2018	23				23	#VALUE!			0
Remaining Cases of Civil and Criminal					0	#VALUE!			0
<b>Total (a+b+c)</b>	<b>150</b>	<b>0</b>	<b>0</b>	<b>6</b>	<b>144</b>	<b>#VALUE!</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Ms. Iram Hasan, ACJ(SD)-cum-JMIC, Panchkula</b>									
35 Executions	35			3	32	#VALUE!			0
Cases of Juvenile Justice Board	38			7	31	#VALUE!			0
Remaining Cases of Civil and Criminal upto 15.05.2017	77			3	74	#VALUE!	2		2
<b>Total</b>	<b>150</b>	<b>0</b>	<b>0</b>	<b>13</b>	<b>137</b>	<b>#VALUE!</b>	<b>2</b>	<b>0</b>	<b>2</b>
<b>Dr. Jitender Kumar CJ(JD)-cum-JMIC, Kalka</b>									
35 Executions	35			1	34	#VALUE!			0
Cases instituted upto 31.12.17	84			3	81	#VALUE!	3		3
Custody Case more than Six months Old.					0	#VALUE!			0
138 N.I Act instituted upto to the year 2018	31			1	30	#VALUE!			0
Remaining Cases of Civil and Criminal					0	#VALUE!			0
<b>Total (a+b+c)</b>	<b>150</b>	<b>0</b>	<b>0</b>	<b>5</b>	<b>145</b>	<b>#VALUE!</b>	<b>3</b>	<b>0</b>	<b>3</b>
<b>Ms. Nidhi, CJ(JD)-cum-JMIC</b>									
35 Executions	27				27	#VALUE!			0
Cases instituted upto 31.12.17	21			4	17	#VALUE!			0
Custody Case more than Six months Old.	5			0	5	#VALUE!			0
Cases under the Category of 138 N.I Act instituted upto to the year 2018	32				32	#VALUE!			0
Remaining Cases of Civil and Criminal	65			6	59	#VALUE!			0
<b>Total</b>	<b>150</b>	<b>0</b>	<b>0</b>	<b>10</b>	<b>140</b>	<b>#VALUE!</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Ms. Anjali Narwal, CJ(JD)-cum-JMIC</b>									
35 Executions	35				35	#VALUE!			0
Cases instituted upto 31.12.17	84				84	#VALUE!			0
Custody Case more than Six months Old.					0	#VALUE!			0
Cases under the Category of 138 N.I Act instituted upto to the year 2018	4				4	#VALUE!			0
Remaining Cases of Civil and Criminal	27			2	25	#VALUE!			0
<b>Total</b>	<b>150</b>	<b>0</b>	<b>0</b>	<b>2</b>	<b>148</b>	<b>#VALUE!</b>	<b>0</b>	<b>0</b>	<b>0</b>

TOTAL OF ALL COURTS OF CIVIL JUDGES, PANCHKULA									
35 Executions	237	0	0	6	231	#VALUE!	0	0	0
Cases instituted upto 31.12.17	507	0	0	27	480	#VALUE!	6	0	6
Custody Case more than Six months Old.	9	0	0	0	9	#VALUE!	0	0	0
138 N.I Act instituted upto to the year 2018	90	0	0	1	89	#VALUE!	0	0	0
Remaining Cases of Civil and Criminal	169	0	0	11	158	#VALUE!	2	0	2
Cases of Juvenile Justice Board	38	0	0	7	31	#VALUE!	0	0	0
<b>Total</b>	<b>1050</b>	<b>0</b>	<b>0</b>	<b>52</b>	<b>998</b>	<b>#VALUE!</b>	<b>8</b>	<b>0</b>	<b>8</b>
TOTAL OF ADJ COURTS AND CIVIL JUDGES-CUM-JUDICIAL MAGISTRATES COURTS									
<b>Grand Total</b>	<b>1395</b>	<b>0</b>	<b>0</b>	<b>68</b>	<b>1327</b>	<b>#VALUE!</b>	<b>8</b>	<b>0</b>	<b>8</b>

### Statement of Action Plan pertaining to Special Courts

STATEMENT OF ACTION PLAN 2022-23 OF CBI COURTS									
Nature of cases	Targeted as on 01.07.22	Included if any	Excluded if any	Disposal 31.07.2022	Balance as on 31.07.2022	Percentage of disposal upto 31.07.2022	10 and more than 10 years old cses targeted under Action Plan 22-23		
							pending on 01.07.2022	Disposal upto 31.07.2022	Balance upto 31.07.2022.
<b>Sh. Sudhir Parmar, Spl. Judge CBI Haryana at Panchkula</b>									
10 oldest cases	8			0	8	#VALUE!	2	0	2
<b>Total</b>	<b>8</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>8</b>	<b>#VALUE!</b>	<b>2</b>	<b>0</b>	<b>2</b>
<b>Sh. Vinod Kumar, Spl. Magistrate CBI Haryana at Panchkula</b>									
10 oldest cases	8			0	8	#VALUE!	4	0	4
<b>Total</b>	<b>8</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>8</b>	<b>#VALUE!</b>	<b>4</b>	<b>0</b>	<b>4</b>
<b>TOTAL OF CBI COURTS</b>									
<b>Total of Action Plan,2022-23</b>	<b>16</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>16</b>	<b>#VALUE!</b>	<b>6</b>	<b>0</b>	<b>6</b>
<b>Grand Total</b>	<b>16</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>16</b>	<b>#VALUE!</b>	<b>6</b>	<b>0</b>	<b>6</b>
<b>Ms. Pallavi Ojha, JMIC( Special Court for cases u/s 138 N.I. Act, )</b>									
750 oldest Cases (target fixed on 01.07.2022)	750			45	705	#VALUE!	2		2
<b>Grand Total</b>	<b>750</b>	<b>0</b>	<b>0</b>	<b>45</b>	<b>705</b>	<b>#VALUE!</b>	<b>2</b>		<b>2</b>
<b>Grand Total of Sessions Division Panchkula</b>									
<b>Grand Total</b>	<b>2161</b>	<b>0</b>	<b>0</b>	<b>113</b>	<b>2048</b>	<b>#VALUE!</b>	<b>16</b>	<b>0</b>	<b>16</b>